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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application Nos. 43, 257, 312 and 424 of 1993.

Date of decision : January 18, 1994.

In O.A. 43 of 1993 Sarat Kumar Das ... Applicant.

Versus

Union of India and others ... Respondents.

In O.A. 257/93 Madhabananda Roy ... Applicant.

Versus

Union of India and others ... Respondents.

In O.A. 312/93 Sarada Prasanna Das ... Applicant.

Versus

Union of India and others ... Respondents.

In O.A. 424/93 Ashok Kumar Mohanty ... Applicant.

Versus

Union of India and others ... Respondents.

(FOR INSTRUCTIONS)

1. Whether it be referred to the Reporters or not ?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ?

18 Jan 94
(H. RAJENDRA PRASAD)
MEMBER (ADMINISTRATIVE)

18 JAN 94

18.1.94
(K. P. ACHARYA)
VICE-CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK.

Original Application Nos. 43,257, 312 & 424 of 1993.

Date of decision: January 18, 1994.

In O.A. 43 of 1993, Sarat Kumar Das ... Applicant.

versus

Union of India and others ... Respondents.

For the applicant ... M/s. Ganeshwar Rath
P.K. Mohapatra, Advocate.

Versus

Union of India and others ... Respondents.

In O.A. 312/93 Sarada Prasanna Das ... Applicant.

Versus

Union of India and others ... Respondents.

In O.A. 424/93. Ashok Kumar Mohanty ... Applicant.

Versus

Union of India and others ... Respondents.

For the applicant ... M/s. Devanand Misra,
Deepak Misra,
R.N.Naik, A.Deo,
B.S.Tripathy, P.P.Panda,
Advocates.

For the respondents ...

Mr. Ashok Mishra,
Sr. Standing Counsel
(Central)

CORAM:

THE HON'BLE SHRI K. P. ACHARYA, VICE-CHAIRMAN

A - N - D

THE HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

ORDER

K.P. ACHARYA, V.C., In all these applications, the prayer is practically the same made on behalf of the applicants. Therefore, we have

heard all these cases one after the other and we propose to dispose of all these cases by this common judgment.

2. In O.A. 43 of 1993, we have heard Mr. Ganeshwar Rath, learned counsel for the applicant and Mr. Ashok Mishra, learned Senior Standing Counsel (Central) for the respondents. In O.A. 257 of 1993, O.A. 312 of 1993 and O.A. 424 of 1993 we have heard Mr. B.S. Tripathy, learned counsel for the applicant and Mr. Ashok Misra, learned Senior Standing Counsel (Central) for the respondents.

3. The applicants are working at Doordarshan Kendra, Bhubaneswar, on casual basis. Their prayer is to consider the case of the applicants for regularisation ignoring the age bar, if any, and to direct the respondents not to make any recruitment from the open market till the applicants are regularised.

4. Counter filed in all these cases except O.A. 424 of 1993 is practically the same as that of the averments finding place in the counter filed in O.A. 441 of 1992, O.A. 562 of 1992 and O.A. 362 of 1992. It is maintained that the directions contained in the judgment passed in O.A. 441 of 1992, O.A. 562 of 1992 and O.A. 362 of 1992 apply in full force to the facts and circumstances of the present cases.

It is therefore, directed that the directions contained in the judgment passed in O.A. Nos. 441, 562 and

362 of 1992 disposed of on 16.11.1993 be made applicable to the present applicants in the above mentioned original applications. The respondents are directed to comply with the above directions within 90(ninety) days from the date of receipt of a copy of this judgment.

5. Thus, these applications are accordingly disposed of leaving the parties to bear their own costs.

MEMBER (ADMIN) 18 JAN 94

VICE-CHAIRMAN.

Central Administrative Tribunal,
Cuttack Bench, Cuttack,
January 18, 1994/Sarangi.